THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) The candidate is required to be an Engineering Graduate with about 20 years of experience, including five years at a senior level in planning/construction/operation of a large industrial project.

- (b) The post of Director (Projects) in NALCO is still to be filled up.
- (c) and (d) No, Sir. According to the present policy of Government a sitting Member of Parliament should not as a rule be appointed as a part-time Director on the Board of Directors of central government enterprises.

New Delhi Office of NALCO

1655. SHRI GAYA CHAND BHUYAN: Will the Minister of STEEL AND MINES be pleased to state:

- (a) what is the establishment cost of NALCO regarding employment of different categories of staff at New Delhi:
- (b) what is the total number of persons employed in its Delhi office;
- (c) the number of persons employed at their registered office at Bhubneswar;
- (d) the number of company secretaries in the NALCO; and
- (e) whether it is proposed to keep only a Liaison Officer at New Delhi and shift the present office to Bhubneshwar for curtailment of expenditure and smooth functioning of the Organisation?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) and (b) The Delhi office of NELCO employs 26 executives and 55 non-executives. The establishment cost of this office is Rs. 1.22 lakhs per month (Execu-

- tives: Rs. 73,000 Non-Executives Rs. 49,000)
- (c) The Bhubaneshwar office of NALCO employs 67 executives and 123 non-executives.
- (d) The Company has one Secretary.
- (e) The Registered Office of the Company is already operating from Bhubaneswar, while a Liaison office is situated at Delhi.

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PAPERS LAID ON THE TABLE

- 4 Micro Objectives of the Steel Authority of India Limited
- II. Petroleum (2nd Amendment) Rules, 1982
- III. Notifications of the Ministry of Industry (Department of Industrial Development)

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): Sir, I beg to law on the Table:—

- I. A copy (in English and Hindi) of the Micro Objectives of the Steel Authority of India Limited. [Placed in Library, See No. LT-5532/82].
- II. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification GSR No. 660, dated the 7th August, 1982, publishing the Petro-Ieum (2nd Amendment) Rules, 1982, under sub-section (4) of Section 29 of the Petroleum Act 1934. [Placed in Library. See No. LT-5530/82].
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Industry (Department of Industrial Development), under proviso to sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. No. 665(E)/18A/18AA/1 IDRA/82, dated the 14th September, 1982.